

of the north-eastern region. Their main findings are briefly as follows:—

(1) Bulk of the population of the region comprises scheduled caste and scheduled tribe people.

(12) There is demand for woollen hosiery goods.

(3) There is scope for starting New Model charkha centre in cotton khadi.

(4) There is scope for raw material bank under silk khadi programme.

(5) There is also scope for the following items of industry:

(a) Tussar silk in Manipur;

(b) Power ghanis in village oil.

(c) Splint making in cottage match units;

(d) Improved and power-driven cane crushers;

(e) Bee keeping;

(f) Improved hand and power equipment for pottery.

i

(g) Palm gur.

(h) Carpentry and blacksmithy;

li) Pulp and paper making centres;

(j) Cane and bamboo industry;

(k) Improved kilns;

(l) Fruit preservation;

(m) Forest based industries.

(n) Gobar Gas programme.

The Committee further recommended intensification of training facilities and strengthening of existing organisational base in the region. Liberalised assistance to individuals and institutions supported by adequate marketing arrangements are also recommended by the Committee. The report is under consideration of the Khadi and Village Industries Commission.

Exemption to Feature Films

1259. SHRI B. P. NAGARAJA MURTHY: Will the Minister of INFORMATION AND BROADCASTING

be pleased to state whether there is any proposal under Government's consideration to formulate a policy towards granting exemption to feature films shown on commercial basis'?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): Government has all along favoured concessional incentives to encourage quality films and have been requesting the State Governments, in whose jurisdiction tax exemption lies, to grant National award-winning films exemption from entertainment tax.

Law and Order Situation in the Union Territory of Mizoram

1260. SHRI B. D. BARMAN: SHRI S.

KUMARAN: DR. Z. A. AHMAD:

SHRI SANAT KUMAR RAHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the law and order situation in the Union Territory of Mizoram has become very critical due to the activities of the rebel Mizos armed with sophisticated weapons; and

(b) if so, what are the details thereof and the steps Government propose to take in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) There has been a recent increase in violent incidents by Mizo rebels in Mizoram.

(b) The number of violent incidents in Mizoram in 1973 and 1974 and the details of the recent incidents are shown in the attached annexure. (*See below*) Government of India have recently reviewed the Mizoram situation with the Lieut. Governor and Chief Minister of Mizoram to tighten security measures and deal firmly with underground rebel activity. A close and continuous watch is kept over the developments.

Statement*Re violent incidents inside Mizoram during the years 1973-74—monthwise figures*

Month	No. of Violent incidents	
	1973	1974
January	..	1
February	2	4
March	1	3
April	3	3
May	1	3
June	1	2
July	2	6
August	5	
September	1	
October	1	
November	..	
December	2	
	TOTAL	19 22 (upto 31st July, 1974).

Details of incidents in July, 1974

Sl. No.	Place of incident	Date of incident	Brief details of incident
1.	Bairabi (RN-8687)	4-7-74	On July 4, one CRP Sub-Inspector along with a constable in civil dress went to the shop of one Lalmuana at Bairabi on suspicion that one MNF volunteer was staying there. On reaching the shop they were confronted with volunteers, who, however, escaped after stabbing the CRP personnel with a dagger.
2.	Aizal	6-7-74	At about 1850 hrs. MNF volunteers (23) entered and drove the inmates of the house belonging to a defence employee residing within first A. R. Lines and exploded a bomb inside causing partial damage to the wall and window. This is reported to be for defying the earlier warning by MNF not to sell liquor.
3.	Lunglei Power House	10-7-74	One suspected MNF fired one round to the CRP sentry of Linglei power house when the sentry on guard went out for a while to answer the call of nature. The bullet which was fired from the compound of one Roliana, a shop keeper pierced through the post and injured the two constables.
4.	Kilasib (RN-9887, 45 m N of Aizawl)	18/19-7-74	On the night of July 18/19 one Tamliana alias Mana of Kolasib was stabbed to death by suspected MNF on the alleged ground that he had been selling liquor in violation MNF prohibitory orders.

Sl. No.	Place of incident	Date of incidents	Brief details of incident
5.	Maubuang (RT-0299, 16 m-S of Aizawl)	21-7-74	Bialomawia, reported to be an MNF imposter, was found dead near this place. It is believed that Biakmawia was killed by the MNF for indulging in tax collection in the name of MNF.
6.	Maubhang	22-7-74	One Thanmuana, an MNF imposter was caught red handed by MNF while collecting taxes, and was killed.

**Statement by Shrimati Rano Shaiza,
President of U.D.F. Nagaland**

1261. SHRIMATI SUBRAMANIAN SWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the statement recently made by Shrimati Rano Shaiza, President of the UDF, Nagaland to the effect that the incidents of firing by underground rebel Nagas on the Nagaland police was being grossly misinterpreted; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSTN): (a) Yes, Sir.

(b) The incidents referred to by Shrimati Rano Shaiza are presumably the ambush by underground Nagas of 5th Battalion Nagaland Armed Police Patrol party near Chishilimi in Kohima district on 27th July, 1974 in which 11 policemen were killed and the incident on 29th July, 1974 at Chumukedima town in which Thephu-rulie Angami, a Sub-Inspector of 1st Battalion Nagaland Armed Police was shot dead by the underground. Government feel that Shrimati Rano Shaiza is taking a wholly unrealistic view of the recent developments in Nagaland.

**Asstt. Commissioners of Delhi
Municipal Corporation**

1262. SHRI J. S. TILAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Recruitment Regulations for the post of Assistant Commissioners in Municipal Corporation

of Delhi were finalised by the Corporation and Union Public Service Commission during 1971;

(b) if so, what were the categories eligible for promotion to the post;

(c) whether a common seniority list of officers holding posts in the grade of Rs. 350-900 (including Assistant Chief Accountants) eligible for the post of Assistant Commissioner was published in 1972;

(d) if so, whether the seniority list still holds good for making promotions to the post of Assistant Commissioners;

(e) whether these Recruitment Regulations were not gazetted and on 29th July, 1974 the Corporation decided to reverse its earlier decision by excluding the Assistant Chief Accountants: if so, what are the reasons therefor; and

(f) what steps Government propose to take to stop such discrimination and victimisation of the employees?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir. They were, however, sent for approval to the Lt. Governor, Delhi.

- (b) 1. Asstt. Municipal Secretary.
2. Asstt. Assessor and Collector.
3. Manager Lands and Estate.
4. Licensing Officer (Factories).
5. Admn. Officer (Estt).
6. Admn. Officer (Health).
7. Admn. Officer (Engg).